# CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

#### ORDER SHEET

#### ORDERS OF THE TRIBUNAL

18.3.2008

CP 35/2007 (OA 218/2006)

Mr.Ramesh Chand, counsel for applicant.

Mr.V.S.Gurjar, proxy counsel for

Mr. Hawa Singh, counsel for respondents.

Heard learned counsel for the parties. The CP stands disposed of by a separate order.

(J.P.SHUKLA) MEMBER (A)

(M.L.CHAUHAN)
MEMBER (J)

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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 18th day of March, 2008

## CONTEMPT PETITION NO.35/2007

#### IN

### ORIGINAL APPLICATION NO.218/2006

#### CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Madan Lal S/o Late Shri Suraj Karan, R/o 14, Gali No.7, Panchwati Colony, Near Railway Station, Adarsh Nagar, Ajmer.

... Applicant/Petitioner

(By Advocate : Shri Ramesh Chand)

#### Versus

- 1. Shri K.C.Jena,
   Chairman,
   Railway Board,,
   Rail Bhawan,
   New Delhi.
- Shri Ashok Kumar Gupta, General Manager, N.W.Railway, Jaipur.
- 3. Shri P.R.Rathi, FA & CAO, N.W.Railway, Jaipur.
- 4. Shri Ravindra Kumar Tandon,
  Divisional Rail Manager,
  N.W.Railway,
  Divisional Office,
  Ajmer.
- 5. Shri M.M.Goyal,
  Sr.Divisional Finance Manager,

N.W.Railway,
Divisional Office,
Ajmer.

... Respondents

(By Advocate: Shri V.S.Gurjar, proxy counsel for Shri Hawa Singh)

## ORDER (ORAL)

### PER HON'BLE MR.M.L.CHAUHAN

Learned counsel for the respondents submitted that reply has been filed but the same is not on record. Registry is directed to place the same on record.

- 2. Learned counsel for the applicant/petitioner submitted that the order of this Tribunal has been partly complied with inasmuch as the respondents have not paid the interest to the applicant @ 12%, as the respondents did not make the payment within the period prescribed by this Tribunal.
- 3. We have heard learned counsel for the parties. We are of the view that order of this Tribunal has been substantially complied with. We trust and hope that the respondents shall also look into the matter afresh regarding payment of interest and for that purpose the applicant may make a representation to the respondents, which the respondents shall consider and pass a reasoned and speaking order. In case the applicant still feels aggrieved, it will be open for him to file a substantive OA.
- 4. The CP stands disposed of accordingly. Notices issued to the respondents are hereby discharged.

(J.P.SHUKLA) MEMBER (A)

(M.L.CHAUHAN)
MEMBER (J)